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O.A. No. 751/2006.

Srikanta Rath Applicant
Versus
Navodaya Vidyalaya Samiti & Ors. Respondents.

Order dated 03.11.2006.

Applicant (Srikanta Rath) a Post Graduate Teacher in Physics of Navodaya Vidyalaya Samiti, presently posted at Hadagarh, in the District of Keonjhar/Orissa, claiming to have been superceded in the matter of promotion to the post of Vice-Principal of the Samiti has filed this Original Application under section 19 of the Administrative Tribunals Act, 1985. It is his grievance that without considering his representations submitted to the Commissioner, NVS, New Delhi/Respondent No.1, under Annexures-A/3, dated 20.09.2006 & Annexure-A/4 dated 27.09.2006, steps are being taken by the Samiti to give further promotion to his rank juniors.

Heard Mr. D.P. Dhalsamant, Learned Counsel appearing for the Applicant and Mr. Subasish Mishra, Learned Counsel representing for the Senior Standing Counsel Mr. U.B. Mohapatra and went through the materials placed on record.

It is seen that the Applicant has approached this Tribunal in less than two months of submitting the representations. Hence, I am not inclined to entertain this Original Application being premature. However, on the request of the Learned Counsel appearing for the Applicant, without expressing any opinion on the merits of the matter, this OA is disposed of with direction to the Respondent No.1 (Commissioner, NVS, New Delhi) to take a final view on the representations of the Applicant, referred to above, within a period of two months from the date of receipt of a copy of this order and communicate the result thereof to the Applicant.

Send copies of this order along with copies of the OA to the Respondents and free copies of this order be given to Learned Counsel for both sides.

P.B.T.L
MEMBER(ADMN.)